

Annexure - 3														
Name of Corporate debtor		S&S INDUSTRIES AND ENTERPRISES LIMITED			Date of Commencement of Liquidation			09.04.2021		List of stakeholders as on			22.02.2025	
List of operational creditors (Workmen)														
Sl.No	Name of Authorised Representative,if any	Name of Workman	Details of Claim Received			Details of claim admitted			Amount of Contingent Claim	Amount of any mutual dues, that may be setoff	Amount of claim rejected	Amount of Claim under Verification	Remarks, if any	Amount in Rs
			Date of receipt	Amount claimed	Total amount of claim admitted	Amount of claim for the period of twenty-four months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted						
1		G. Baskaran	03.05.2021	18,18,884.00	47,303.00	Nil	Gratuity	1.72%	Nil	17,71,581.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 3) Earlier, Gratuity for the period from 01/10/1995 to 20/12/2000 was admitted for Rs. 1731/- under section 36(4)(a)(iii) and paid. Balance Rs.18,17,153 was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 4,946/- and u/s 53(1)(f) is Rs. 42,457/-		
2		R.Baskar	03.05.2021	39,14,323.00	1,45,967.00	Nil	Gratuity	5.30%	Nil	37,68,356.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen category 3) Gratuity claim from 01/09/1993 to 20/12/2000 was admitted for Rs. 10,399/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 39,03,924/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 25,255/- and u/s 53(1)(f) is Rs. 1,20,712/-		
3		C.Rajkumar	03.05.2021	39,14,323.00	1,45,967.00	Nil	Gratuity	5.30%	Nil	37,68,356.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen category 3) Gratuity claim from 01/09/1993 to 20/12/2000 was admitted for Rs. 10,399/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 39,03,924/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 25,255/- and u/s 53(1)(f) is Rs. 1,20,712/-		
4		M.Balaraman	03.05.2021	4,35,000.00	1,77,363.00	Nil	Gratuity	6.44%	Nil	2,57,637.00	Nil	1) Verified with the books of accounts and the salary records available 2) Claim admitted under Workmen category 3) Gratuity claim from 01/04/1992 to 20/12/2000 was admitted for Rs. 15,213/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 4,19,787/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 30,427/- and u/s 53(1)(f) is Rs. 1,46,936/-		
5		J.Ravichandran	03.05.2021	18,18,884.00	46,957.00	Nil	Gratuity	1.70%	Nil	17,71,927.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen category 3) Gratuity claim from 01/06/1997 to 20/12/2000 was admitted for Rs. 1,385/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 18,17,499/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 4,500/- and u/s 53(1)(f) is Rs. 42,457/-		
6		D.Balaji	03.05.2021	65,65,938.00	1,14,625.00	Nil	Gratuity	4.16%	Nil	64,51,313.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen category 3) Gratuity claim from 02/05/1996 to 20/12/2000 was admitted for Rs. 5,928/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 65,60,010/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 16,598/- and u/s 53(1)(f) is Rs. 98,027/-		
7		K.Sugumar	03.05.2021	36,50,510.00	1,32,940.00	Nil	Gratuity	4.83%	Nil	35,17,570.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen category 3) Gratuity claim from 01/01/1995 to 20/12/2000 was admitted for Rs. 8,221/- under section 36(4)(a)(iii) and Balance claim of Rs. 36,42,289/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 20,553/- and u/s 53(1)(f) is Rs. 1,12,387/-		
8		D.Balaji	03.05.2021	88,74,370.00	83,471.00	Nil	Gratuity	3.03%	Nil	87,90,899.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 3) Gratuity claim from 02/05/1995 to 20/12/2000 is admitted for Rs. 5,928/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 88,68,442/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 10,419/- and u/s 53(1)(f) is Rs. 73,052/-		
9		A S Saravanan	14.05.2021	70,00,000.00	1,18,862.00	Nil	Gratuity	4.31%	Nil	68,81,138.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 3) Gratuity claim from 01/07/1995 to 20/12/2000 was admitted for Rs. 6,043/- under section 36(4)(a)(iii) and paid. Balance claim amount of Rs. 69,93,957/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 18,130/- and u/s 53(1)(f) is Rs. 1,00,732/-		

10	A.Murugavel	03.05.2021	58,49,946.00	<b>1,26,906.00</b>	Nil	Gratuity	4.61%	Nil	57,23,040.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/07/1995 to 20/12/2000 was admitted for Rs. 6,505/- under section 36(4)(a)(iii) and paid. Balance Rs. 58,43,441/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 19,514/- and u/s 53(1)(f) is Rs. 1,07,392/-
11	C.Velmurugan	19.03.2020	1,76,90,965.00	<b>55,188.00</b>	Nil	Gratuity	2.00%	Nil	1,76,35,777.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the CIRP claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 23/05/1996 to 20/12/2000 was admitted for Rs. 2,019/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,76,88,946/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs.5,654/- and u/s 53(1)(f) is Rs. 49,534/-
12	D.Raghu	04.05.2020	1,30,91,547.00	<b>1,40,225.00</b>	Nil	Gratuity	5.09%	Nil	1,29,51,322.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/10/1994 to 20/12/2000 was admitted for Rs. 8,221/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,30,83,326/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs.20,553/- and u/s 53(1)(f) is Rs. 1,19,672/-
13	D.Srinivasan	15.06.2020	1,32,66,045.00	<b>86,699.00</b>	Nil	Gratuity	3.15%	Nil	1,31,79,346.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/07/1996 to 20/12/2000 was admitted for Rs. 3,542/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,32,62,503/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 12,398/- and u/s 53(1)(f) is Rs. 74,301/-
14	G.Kumar	21.03.2020	1,76,92,465.00	<b>53,976.00</b>	Nil	Gratuity	1.96%	Nil	1,76,38,489.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 02/05/1999 to 20/12/2000 was admitted for Rs. 808/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,76,91,657/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 4,442/- and u/s 53(1)(f) is Rs. 49,534/-
15	G.Palani	08.05.2020	1,13,33,604.00	<b>98,628.00</b>	Nil	Gratuity	3.58%	Nil	1,12,34,976.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/04/1996 to 20/12/2000 was admitted for Rs. 5,120/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,13,28,484/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 14,337/- and u/s 53(1)(f) is Rs. 84,291/-
16	G.Poimamozhi	19.03.2020	34,40,283.00	<b>1,72,109.00</b>	Nil	Gratuity	6.25%	Nil	32,68,174.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/12/1993 to 20/12/2000 was admitted for Rs. 12,014/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 34,28,272/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 27,462/- and u/s 53(1)(f) is Rs. 1,44,647/-

A.S.Saravanan

17	K.Mani	20.03.2020	22,76,636.00	79,919.00	Nil	Gratuity	2.90%	Nil	21,96,717.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/04/1997 to 20/12/2000 was admitted for Rs. 3,265/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 22,73,371/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 10,613/- and u/s 53(1)(f) is Rs. 69,306/-
18	K.Rajendiran	20.03.2020	1,01,33,832.00	93,183.00	Nil	Gratuity	3.38%	Nil	1,00,40,649.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/12/1996 to 20/12/2000 was admitted for Rs. 3,889/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,01,29,944/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 12,639/- and u/s 53(1)(f) is Rs. 80,545/-
19	L.Gunasekaran	19.03.2020	1,51,35,844.00	46,957.00	Nil	Gratuity	1.70%	Nil	1,50,88,887.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 04/10/1996 to 20/12/2000 was admitted for Rs. 1,385/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,51,34,459/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs.4,500/- and u/s 53(1)(f) is Rs. 42,457/-
20	L.Manoharan	08.05.2020	30,63,466.00	1,08,772.00	Nil	Gratuity	3.95%	Nil	29,54,694.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/09/1995 to 20/12/2000 was admitted for Rs. 5,524/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 30,57,942/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 16,572/- and u/s 53(1)(f) is Rs. 92,200/-
21	M.Magendiran	19.03.2020	62,07,850.00	54,784.00	Nil	Gratuity	1.99%	Nil	61,53,066.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/04/1997 to 20/12/2000 was admitted for Rs. 1,615/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 6,206,235/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 5,250/- and u/s 53(1)(f) is Rs. 49,534/-
22	N.Kuppan	19.03.2020	16,43,506.00	79,399.00	Nil	Gratuity	2.88%	Nil	15,64,107.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/07/1996 to 20/12/2000 was admitted for Rs. 3,300/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 16,40,206/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 11,550/- and u/s 53(1)(f) is Rs. 67,849/-
23	N.Vijayaragavan	15.06.2020	82,41,032.00	85,067.00	Nil	Gratuity	3.09%	Nil	81,55,965.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/01/1998 to 20/12/2000 was admitted for Rs. 2,588/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 82,38,444/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 10,350/- and u/s 53(1)(f) is Rs. 74,717/-
24	R.Arumugam	20.03.2020	8,56,194.00	96,246.00	Nil	Gratuity	3.49%	Nil	7,59,948.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/11/1998 to 20/12/2000 was admitted for Rs. 3,935/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 8,52,259/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 12,788/- and u/s 53(1)(f) is Rs. 83,458/-

25	R.Govindan	14.03.2020	1,03,95,303.00	98,969.00	Nil	Gratuity	3.59%	Nil	1,02,96,334.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/07/1996 to 20/12/2000 was admitted for Rs. 4,015/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 1,03,91,286/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 14,054/- and u/s 53(1)(f) is Rs. 84,915/-
26	S.Bahamurugan	11.03.2020	67,72,301.00	1,19,502.00	Nil	Gratuity	4.34%	Nil	66,52,799.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 02/05/1996 to 20/12/2000 was admitted for Rs. 6,332/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 67,65,969/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 17,729/- and u/s 53(1)(f) is Rs. 1,01,773/-
27	S.Baskar	04.05.2020	1,50,55,154.00	97,136.00	Nil	Gratuity	3.53%	Nil	1,49,58,018.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/10/1995 to 20/12/2000 was admitted for Rs. 4,027/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 1,50,51,127/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 14,094/- and u/s 53(1)(f) is Rs. 83,042/-
28	S.Ramanathan	19.03.2020	96,95,880.00	47,649.00	Nil	Gratuity	1.73%	Nil	96,48,231.00	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 23/06/1995 to 20/12/2000 was admitted for Rs. 1,731/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 96,94,149/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is Rs. 5,192/- and u/s 53(1)(f) is Rs. 42,457/-
<b>TOTAL</b>			20,98,34,085.00	27,54,769.00			100.00%	-	20,70,79,316.00		